

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.9
78/241- 242/PB/2019

IN THE MATTER OF:

Asian Infratech PTE Ltd.

.... Petitioner/Applicant

Vs.

Energy Infatech Pvt Ltd. & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act, 2013

Order delivered on 04.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sumant Batra, Mr. Shashank Chaturvedi, Ms. Nidhi Yadav, Mr. Sarthak, Advs.

For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Prashant Mehta, Mr. Gaurav Malik, Ms. Richa Narang, Advs. for the R-1 to R-3
Mr. Vipul Ganda, Ms. Snigdha Pal, Advs. for the R-4 to R-7

ORDER

Heard Ld. Counsel Mr. Sumant Batra appearing on behalf of the Petitioner and Ld. Sr. Counsel Mr. P. Nagesh appearing on behalf of the Respondent(s).

For continuation of arguments, at request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 25.07.2024**.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)